



2026:AHC:64841

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 4370 of 2026

Priyanshu Dixit

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

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|---------------------------|---|-------------------------------|
| Counsel for Petitioner(s) | : | Alok Mishra                   |
| Counsel for Respondent(s) | : | C.S.C., Mahendra Narain Singh |

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Court No. - 6

**HON'BLE PRAKASH PADIA, J.**

1. Supplementary affidavit has been filed today, the same is taken on record.
2. An advertisement was issued by the Respondent Public Service Commission for the recruitment for 210 post for combined State / Upper Subordinate Service (P.C.S. Examination 2025 and Assistant Conservator of Forest (A.C.F./ Range Forest Officer (R.F.O.) Service Examination 2025 on 20.02.2025.
3. Pursuant to the aforesaid, the petitioner registered his candidature through online OTR No. 873332241258 with Application ID No.009141113000854 and upload the same on the website on 02.03.2025 which was duly accepted by the respondent commission. During filling up application form by mistake date of birth of the petitioner was entered as 28.10.1993 instead of 10.10.1993.
4. Pursuant to the online application form submitted by the petitioner, the petitioner was permitted to participate in the preliminary examination in which the petitioner was declared successful. Thereafter the Commission published a press release on 11.03.2026 indicating the discrepancies in the application form submitted by the candidates and the reasons for rejection of their candidatures. Copy of the same is appended as Annexure-5 to the writ petition. The name of petitioner is appeared at item no.11 bearing Roll No.0248540, indicating that **"mismatch in date of birth as compared with online application and the high school mark-sheet**

**attached with main examination form"**

5. It is further stated in the aforesaid notification that in case any person want to rectification of mistake, application should be filed by 17.03.2026 05:00 p.m..

6. It is argued that petitioner could not get the knowledge of the press release dated 11.03.2026, hence he was not able to submit any correction application up to 17.03.2026 which was the last cut off date for making a representation against the notification dated 11.03.2026. It is further argued that on 21.03.2026 when the petitioner tried to download his admit card then it appears that his candidature was rejected and immediately thereafter the petitioner moved an application before the Respondent-Commission on 21.03.2026 with an affidavit stating therein that his date of birth is 10.10.1993 but due to typographical error the same was shown to be 28.10.1993.

7. It is argued that representation was submitted by the petitioner on 21.03.2026 and since no decision has been taken and PCS Mains Examination is scheduled on 29.03.2026, the petitioner has preferred the present writ petition with the prayer to direct the respondent no.2 to permit the petitioner to participate in the forthcoming examination.

8. It is argued that as stated in paragraph-14 of the writ petition that respondent-Commission have acceded to the request of the petitioner for correction in One Time Registration (OTR) and hence, the necessary correction has already been made in the OTR form of the petitioner correcting the date of birth of the petitioner i.e., 10.10.1993, copy of which is appended as Annexure-7 to the writ petition, the petitioner is entitled to participate in the examination in question.

9. On the other hand Shri Sanjay Kumar Om, learned counsel appearing on behalf of Respondent No.2 placed reliance upon the particular clause of the advertisement itself which reads as follows:

**"Last date for Receipt of Examination Fee in the Bank & Submission of On-line Application : 24/03/2025**

**Last Date of Fee Reconciliation & Correction/Modification in**

**submitted On-line Application:02/04/2025"**

10. He further placed reliance upon the averments contained in the aforesaid advertisement as special instructions in which it is again stated that any application for correction/ modification after the cut off date will not be permissible. Relevant paragraph of which reads as follows:-

"(1) अभ्यर्थियों द्वारा ऑनलाइन आवेदन करने की अंतिम तिथि / संशोधन तिथि तक ही श्रेणी, उपश्रेणी, डोमिसाइल, लिंग, जन्मतिथि, ई.डब्ल्यू.एस., क्रीमीलेयर, नाम व पते का जो दावा किया जाएगा, वही मान्य होगा। अन्तिम तिथि के बाद कोई भी परिवर्तन संबंधी प्रत्यावेदन स्वीकार नहीं होगा। गलत सूचना प्रस्तुत करने पर अभ्यर्थन निरस्त माना जायेगा।"

11. It is further argued by Shri Sanjay Kumar Om, learned counsel appearing on behalf of respondent No.2 that at the time of the aforesaid press release dated 11.03.2026 it is clearly mentioned that in case the candidate is aggrieved against the candidature of which rejected, he / she can submit a representation till 17.03.2026. It is argued that the correction application was filed by the petitioner before the Respondent No. 2 on 21.03.2026.

12. From perusal of the writ petition as well as averments made in the writ petition, it appears that online correction application was submitted by the petitioner on 21.03.2026 i.e., after the last date namely 17.03.2026.

13. In this view of the matter, the Court is of the opinion that since the necessary correction could not be made by the petitioner within time, the relief prayed for in the present writ petition could not be granted.

14. Accordingly, the writ petition is **dismissed**.

**(Prakash Padia,J.)**

**March 28, 2026**

Swati